

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Company Appeal (AT) No. 217 of 2020

IN THE MATTER OF:

Richard B.T.H. Chou

...Appellants

Versus

Registrar of Companies, West Bengal

.... Respondent

Present: -

For Appellant: Ms. Soma Samantrai and Mr. Arun K. Upadhayay, Advocates.

For Respondent: Mr. Sanjib Kumar Mohanty, Sr. Panel Counsel, Union of India with Mr. Amit Acharya, Advocate.

ORDER
(Virtual Mode)

11.02.2021 Mr. Sanjib Kumar Mohanty, Sr. Panel Counsel, Union of India with Mr. Amit Acharya, Advocate submitted that in terms of the order dated 19.01.2021 he has served soft copy of Reply to the I.A. No. 2976 of 2020 filed on behalf of the Appellant.

Learned Counsel for the Appellant submits that she has received soft copy of Reply to the I.A. No. 2976 of 2020.

Learned Counsel for Respondent may file Hard Copy of Reply to the I.A. No. 2976 of 2020 within one week.

Parties may file short Written Submissions not more than three pages along with Case Laws, if any, within two weeks.

List the Appeal 'For Admission (After Notice)' on **15th March, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)